

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32

CA 185/2024, CA 187/2024 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 28.06.2024

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE**
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Rule 11 of NCLT, 241- 242 of the Companies Act, 2013

ORDER

CA 185/2024-

1. Adv. Drishti Das for the Applicant is present.
2. Ld. Counsel for the Union of India informs that the confirmation of SFIO is awaited and seeks one-week time.
3. List this matter on **15.07.2024** for further consideration.

CA 187/2024-

1. Adv. Drishti Das for the Applicant is present.
2. In terms of the order dated 01.01.2019 in the matter of Infrastructure Leasing and Financial Services (IL&FS), the revised financial statements of IL&FS Financial Services Limited and IL&FS Transportation Network

Limited for the Financial Year (FY) ending 31.03.2013 to FY 31.03.2018
are sought to be placed on record. The same is taken on record.

3. In view of the aforesaid the CA 187/2024 is **disposed of as allowed.**

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/Neeraj/